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## Karnataka Taxation Laws (Amendment) Act, 1994 18 of 1994

[31 March 1994]

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## Karnataka Taxation Laws (Amendment) Act, 1994 18 of 1994

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An Act further to amend certain taxation laws as in force in the State of Karnataka. WHEREAS it is expedientfurther to amend certain taxation laws for the purposes hereafter appearing; BE it enacted by the Karnataka State Legislature in the TForty-fifth year of the Republic of India, as follows:-

## 1. Short Title And Extent :-

- (1) This Act may be called the Karnataka Taxation Laws (Amendment) Act, 1994.
- (2) It shall come into force with effect from the first day of April, 1994.

## 2. Amendment Of Mysore Act Ix Of 1932 :-

In Section 3 of the Mysore Betting Tax Act, 1932 (Mysore Act IX of 1932) the following shall be inserted namely:-

"3A. Payment of totalisator tax by way of composition.-

Notwithstanding anything contained in section 3, but subject to such rules as may be prescribed, the Government may, if a licensee so elects, accept in lieu of the totalisator tax payable under section 3 during any year, by way of composition, an amount as may be notified by the Government. Different amounts may be notified in respect of different licensees.

Explanation: For the purpose of this section "year" means the year

commencing on the First day of April".